

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NUMBER 409 OF 1995

MONDAY, THIS THE 30th DAY OF DECEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MAJ GEN K K SRIVASTAVA, MEMBER (A)

Rajeev Kumar Shukla,  
s/o Shri Bal Govind Shukla,  
r/o Village Kapil House No.47,  
Post Office,  
Panki Power House,  
Kanpur. ....Applicant

(Counsel for the Applicant : R.K. Shukla)

V E R S U S

1. Union of India through the A.G.S. Branch,  
Army Head Quarter P.O. D.H.Q.,  
New Delhi.
2. The Air Commanding-in-Chief H.Q. Maintenance,  
Indian Air Force Yazu Sana Nagar,  
Kanpur-440 007.
3. The Commanding Officer, 7-Air Force Hospital,  
Chakeri, Kanpur.

....Respondents

(Counsel for the Respondents : Shri S. Chaturvedi)

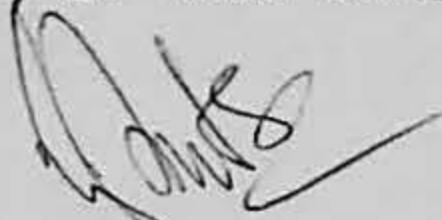
O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this O.A. under section 19 of Administrative Tribunals Act, 1985 applicant has prayed for a direction to respondents to prepare a list of those who have worked on the post of Anti Malaria Luscar and consider their absorption on regular basis in accordance with the seniority. It has also been prayed that respondents

may be directed to consider the absorption of the applicant on regular basis against Group-D posts as provided in the judgment of this Tribunal. Before coming to this Tribunal applicant filed representation before the Commanding Officer, 7-Air Force Hospital, Chakeri, Kanpur Cantt., who is respondent no.3 in this O.A. The representation, however, is still pending and has not been decided. As the applicant has already approached the appropriate authority, in our opinion, ends of justice will be served if the respondent no.3 is directed to consider and decide the representation of the applicant within a specified time.

2. O.A. is accordingly disposed of with a direction to respondent no.3 to consider and decide the representation of the applicant by a reasoned and speaking order within 3 months from the date a copy of this order is filed before him. To avoid delay, liberty is given to applicant to file a fresh copy of representation along-with the copy of this order. No order as to costs.



MEMBER (A)



VICE-CHAIRMAN

shukla/-